

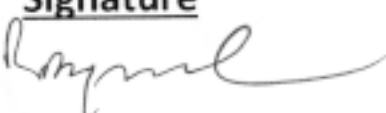

**National Company Law Tribunal  
Allahabad Bench**

C P No.127/ ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.05.2018

NAME OF THE COMPANY: Vinod Kumar Saigal Vs. Jai Prakash Associates Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 73(4)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	R. P. Agarwal	Adv.	Res	
<u>2.</u>	Palash Agarwal, Adv		Pet	

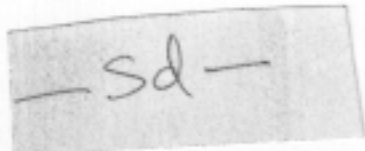
**CP NO.127/ALD/2018**

Sh. Palash Agarwal, Advocate for the petitioner/Operational Creditor and Sh. R.P. Agarwal, Advocate for the respondent/Corporate Debtor is present.

Learned counsel for the petitioner/Operational Creditor sought leave of the Court for filing rejoinder, prayer is allowed. Rejoinder, may be filed within seven days with a copy in advance to the opposite party.

List the matter on 25<sup>th</sup> May 2018, for hearing.

**Dated:10.05.2018**



**SAROJ RAJWARE,  
MEMBER (T)**

Typed by:  
Md. Zaid



**V.P. SINGH,  
MEMBER (J)**